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MCRC-37952-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 4th OF SEPTEMBER. 2025

MISC. CRIMINAL CASE No. 37952 of 2025

BAHADUR @ BADAR SINGH Versus HE STATE OF MADUKA BRADES

THE STATE OF MADHYA PRADESH

Appearance:

Shri Parakram Singh Chouhan - Advocate for the applicant.

Shri Virendra Khadav - G.A. for respondent/State.

ORDER

- 1] They are heard and perused the case diary.
- 2] This is the applicant's first bail application filed under Section 483 of *Bharatiya Nagarik Suraksha Sanhita*, 2023/ Section 439 of Cr.P.C. as he is implicated in connection with Crime No.197/2025 registered at Police Station Nahargarh, District- Mandsaur (MP) for offence punishable under Sections 8/15 & 29 of N.D.P.S. Act and Sections 341(2) of B.N.S., 2023. The applicant is in custody since 01.06.2025.
- 3] The allegation against the applicant is that he was found in possession of 20 kg poppy straw, the commercial quantity of which is 50 kg.
- 4] Counsel for the applicant has submitted that the applicant is lodged in jail since 01.06.2025. It is also submitted that there are no criminal antecedents against the applicant and the final conclusion of trial is likely to take sufficient long time. It is further submitted that co-accused Dharmendra



2 MCRC-37952-2025 Singh from whose possession 40 kg poppy straw has been seized, has already been granted bail by this Court in M.Cr.C. No.30140 of 2025 dated 06.08.2025. Thus, it is prayed that the application be allowed.

- 5] Counsel for the State has opposed the prayer.
- 6] On due consideration of submissions and on perusal of the casediary, this Court is inclined to allow the present application.
- 7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby **allowed**. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.
 - 8] Accordingly, the application is allowed and disposed of.C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

Pankaj